

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(S). 8620/2015

STATE OF U.P. THROUGH HOME SECRETARY U.P & ANR. Appellant(s)

VERSUS

MOTI LAL Respondent(s)

Date : 07-11-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s) Ms. Ruchira Goel, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel appearing for the appellants states that dasti service could not be effected on the respondent as he could not be traced.

We grant further time of one month to the appellants to complete the dasti service.

List on 11th December, 2024.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)